

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P(Cr.) No. 309 of 2018**

1. Debjit Gorai

2. Jibananda Gorai

..... Petitioner(s).

Versus

1. State of Jharkhand

2. Jagdish Chandra Panda

3. Madan Gopal Panda

4. Ajay Kumar Panda

5. Manoj Kumar Panda

6. Saroj Kumar Panda

7. Pulak Kumar Panda

8. Bapi Panda

9. Lipi Panda

10. Puchun Panda

11. Somu Panda

12. Arup Manna

13. Simu Panda

..... Respondent(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. J.N. Upadhyay, Advocate

FOR THE STATE : Mr. Manoj Kr. No.3, APP

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05/26.06.2020

Defect(s) as pointed out by the office is ignored.

Counsel for the petitioners submits that prayer made in the criminal writ application has rendered infructuous and therefore he wants to withdraw this application.

Permission, as sought for, is granted.

Accordingly, the instant application stands dismissed as withdrawn.

**(ANANDA SEN , J)**